DATAMATICS MANAGEMENT SERVICES LLP

Registered Address: Eucharistic Congress, Bldg. No. 3, 5 Convent Street, Colaba, Mumbai - 400 039, Maharashtra (India).
LLPIN: AAA-3377 **Tel. No.:** +91-22-61020000/1/2 **Email Id:** divya.kumat@datamatics.com

Advertisement giving notice about registration under Part I of Chapter XXI of the Act [Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before expiry of thirty days hereinafter to Registrar (LLP) situated at 100, Everest, Marine Drive, Mumbai- 400 002, Maharashtra (India) that M/s. Datamatics Management Services LLP may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a company limited by shares.

2. The principal objects of the company are as follows:

To carry on the business of management consultants and advisors, on matters relating to the administration, organization and reengineering of industry, trade, business and personnel, and selection and training of personnel and upon the matters relating to human resource development, for developing and improving the business, trade and industry and advising upon the means and methods therefore and also to act as advisors, consultants and planners in the area of finance, production and marketing of any goods, products or services of any kind or nature whatsoever.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at Eucharistic Congress, Bldg. No. 3, 5 Convent Street, Colaba, Mumbai - 400 039, Maharashtra, India.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8 Sector 5, IMT Manesar, District Gurgaon (Haryana) Pin Code – 122050, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

For Datamatics Management Services LLP

Sd/-	Sd/-
Dr. Lalit S. Kanodia	Mrs. Asha L. Kanodia
Designated Partner	Designated Partner

Date - 10th day of October, 2024

ZF Commercial Vehicle Control Systems India Limited

CIN: L34103TN2004PLC054667
Registered Office: Plot No.3 (SP), III Main Road, Ambattur Industrial Estate, Chennai - 600058.
Website: www.zf.com, Email: cvcs.info.india@zf.com

Notice of Loss of Share Certificate(s)

NOTICE is hereby given that the following share certificate(s) issued by the company is/are stated to have been lost or misplaced or stolen and the registered holder(s) / the legal heir(s) of the registered holder(s) thereof have applied to the company for the issue of duplicate share certificate(s).

Folio	Share Certificate No.	No. of Shares	Distinctive Nos.	Name of Registered Shareholder
K00123	1515	82	12195534 - 12195615	Kanta Prakash Mariwala Prakash Parsram Mariwala

The public are hereby warned against purchasing or dealing in any way, with the above share certificate(s). Any person(s) who has / have any claim(s) in respect of the said share certificate(s) should lodge such claim(s) with the company at its registered office at the address given above within 15 days of publication of this notice, after which no claim will be entertained and the company will proceed to issue duplicate share certificate(s).

for **ZF Commercial Vehicle Control Systems India Limited**
Place : Chennai — Muthulakshmi M
Date : 11.10.2024 — Company Secretary

PUBLIC NOTICE

Notice is hereby given that the share certificate No. 415417 for 400 shares bearing Folio No. V008744 Distinctive No(s) 1239457039-1239457438, and share certificates No. 2030547 for 400 shares bearing Folio No. V008744 Distinctive No(s) 8581293-8581692 standing in the name(s) of VIVEK ANAND in the books of MAHINDRA & MAHINDRA LTD, have been lost and the advertiser have applied to the company for issue of duplicate share certificate(s) in lieu thereof, any person(s) who have claim(s) on the said shares should lodge such claim(s) with company's registrars and transfer agents KFin Technologies Ltd. Selenium Tower B, Plot No. 31-32, Gachibowli, Financial District, Nanakramguda, Seri Hyderabad-500032 within 15 days from the date of this notice failing which the company will proceed to issue duplicate share certificate(s) in respect of the said shares.

Date: 11.10.2024 — Name(s) of the Claimant(s)
Place : Mumbai — Vivek Anand

Canara Bank

Recovery, Legal & Fraud Prevention Wing, Head Office, Bengaluru
113, Jeevan Prakash Building, Bengaluru
Contact: 080- 22538637 (D), 080-22538552 (G), Extn-647

SARFAESI VALUERS EMPANELMENT – PUBLIC NOTICE

Applications are invited for Empanelment of the SARFAESI VALUERS for the period **2024-2029.** Please refer our Bank website http://www.canarabank.com under the Tab **WHAT'S NEW** for further details.

Last Date of submission of application is 30.10.2024.

All eligible and interested valuers are requested to contact nearest branches/Regional/Circle Office for further details.

Place : Bengaluru — General Manager
Date: 10.10.2024 — RL & FP Wing, Head Office

Nippon india Mutual Fund

Wealth sets you free

Nippon Life India Asset Management Limited

(CIN - L65910MH1995PLC220793)

Registered Office: 4th Floor, Tower A, Peninsula Business Park, Ganapatrao Kadam Marg, Lower Parel (W), Mumbai - 400 013. Tel No. +91 022 6808 7000 Fax No. +91 022 6808 7097 • mf.nipponindiaim.com

Record Date October 15, 2024#

NOTICE NO. 51

Notice is hereby given that the Trustee of Nippon India Mutual Fund ("NIMF") has approved the following Distribution on the face value of Rs. 10/- per unit under Income Distribution cum capital withdrawal (IDCW) option of the undernoted scheme of NIMF, with October 15, 2024 as the record date:

Name of the Scheme(s)	Amount of Distribution (₹ per unit)*	NAV as on October 09, 2024 (₹ per unit)
Nippon India Balanced Advantage Fund - IDCW Option	0.2000	34.3650
Nippon India Balanced Advantage Fund - Direct Plan - IDCW Option		46.8780

*Income distribution will be done, net of tax deducted at source, as applicable.
#or the immediately following Business Day if that day is a non-business day

Pursuant to payment of dividend/IDCW, the NAV of the Scheme will fall to the extent of payout, and statutory levy, if any. The IDCW payout will be to the extent of above mentioned Distribution amount per unit or to the extent of available distributable surplus, as on the Record Date mentioned above, whichever is lower.

For units in demat form : IDCW will be paid to those Unitholders/Beneficial Owners whose names appear in the statement of beneficial owners maintained by the Depositories under the IDCW Plan/Option of the Scheme as on record date.

All unit holders under the IDCW Plan/Option of the above mentioned scheme, whose names appear on the register of unit holders on the aforesaid record date, will be entitled to receive the IDCW.

NOTICE NO. 52

Hosting of Half-yearly Statement of Scheme Portfolio of Nippon India Mutual Fund

Unitholders of the schemes of Nippon India Mutual Fund ("NIMF") are requested to note that pursuant to Regulation 59A of SEBI (Mutual Funds) Regulations, 1996 read with Para 5.1 of SEBI Master Circular dated June 27, 2024, the Half-yearly Statement of the Scheme Portfolio of NIMF as on September 30, 2024, have been hosted on the website of NIMF viz., mf.nipponindiaim.com and AMFI viz., www.amfiindia.com. Investors can also request for physical or electronic copy of the Half Yearly Statement of Scheme Portfolio through any of the below modes, free of cost:

1. SMS: Type HR <PAN Number> from your registered Mobile Number and send it to 9664001111.
   For example: HR TMRWZ0951U
2. Email: customercare@nipponindiaim.in
3. Customer Care: 18602660111 (charges applicable)
4. Investors can reach out to any of the branches of NIMF or written request letter can be sent at KFin Technologies Limited (Unit: Nippon India Mutual Fund) Selenium Buliding, Tower B, Plot Nos. 31 & 32, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad - 500 032, Telangana, India.

For Nippon Life India Asset Management Limited
(Asset Management Company for Nippon India Mutual Fund)
Sd/-
Mumbai
October 10, 2024 — **Authorised Signatory**

Good gets better

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

KIFS HOUSING FINANCE LIMITED

Registered Office: 6th Floor, KIFS Corporate House, Beside Hotel Planet Landmark, Near Ashok Vatika, BRTS, ISKON - Ambli Road, Bodakdev, Ambli, Ahmedabad, Gujarat - 380054.
Corporate Office: C-902, Lotus Park, Graham Firth Compound, Western Express Highway, Goregaon (East), Mumbai - 400063, Maharashtra, India.
Ph. No.: +91 22 61796400 **E-mail:** contact@kifshousing.com **Website:** www.kifshousing.com
CIN: U65922GJ2015PLC085079 **RBI COR: DOR-00145**

PHYSICAL POSSESSION NOTICE

Mr. Vishal More (Applicant)
Mr. Vaibhav Vilas More (Co - Applicant)
Mr. Vilas Dhondu More (Co - Applicant)
Mr. Vinita Vilas More (Co - Applicant)
Address: **Flat No. D- 105, 1st Floor Shiva Vashnavi Park, Hissa No. 1, S.No.65, BMC Pipeline N.A. Near Sumo Co. Purna, Bhiwandi, Purna- Bhiwandi, Maharashtra Dist. Thane- 421308**

WHEREAS

The undersigned being the Authorized Officer of KIFS Housing Finance Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated **July 28, 2023** calling upon you to repay the amount mentioned in the Notice being **Rs. 18,32,992/- (Rupees Eighteen Lakhs Thirty Two Thousand Nine Hundred Ninety Two Only)** against your Loan Account No. **LNHLKAL000295** within 60 days from the date of receipt of the said notice.

You, having failed to repay the amount, notice is hereby given to you and the Public in general, that the undersigned has taken the Physical possession of the property described herein below which is mortgaged to KIFS Housing Finance limited in exercise of the powers conferred on them under Section 13(4) of the said Act read with Rule 8 of the said Rules on this the **08th day of the October, year 2024.**

You in particular and the Public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of to KIFS Housing Finance Limited for an amount of **Rs. 18,32,992/- (Rupees Eighteen Lakhs Thirty Two Thousand Nine Hundred Ninety Two Only)** due as on **July 06, 2023** with further interest thereon from **July 07, 2023** till payment thereof.

Description of the Property

All that part and parcel of the immovable property situated at 105 1st floor Shiva Vaishanavi Park Shiva Vaishanavi Park Hisa no 1 S no 65 BMC pipeline road NA Near Sumo co Purna Bhiwandi Purna Bhiwandi Bhiwandi Thane MAHARASHTRA India 421308, **As per Site: East:** Bunglow, **West:** Gundawali Road, **North:** Sumo Company, **South:** Bungalow

Place: Maharashtra — SD/- Authorized Officer
Date: October 08, 2024 — KIFS Housing Finance Limited

FORM G
CORRINGENDUM TO INVITATION FOR EXPRESSION OF INTEREST FOR S V DISTRIBUTORS PRIVATE LIMITED

OPERATING IN DISTRIBUTORSHIP ACTIVITY OF LIQUOR BUSINESS AT MAHARASHTRA, TELANGANA, KARNATAKA, GOA, MADHYA PRADESH
(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

With reference to the Form G dated 17th September, 2024, issued in accordance with Insolvency and Bankruptcy Code, 2016 and Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, in the newspapers, the Committee of Creditors of S V Distributors Private Limited in the meeting held on 09th October, 2024 has decided to extend the last date for receipt of Expression of Interest to 09th November, 2024.

In view of the same, further submission of Expression of Interest by the prospective resolution applicants should be submitted to the Resolution Professional in accordance with the amended invitation for expression of interest which stands amended and restated as under:
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	S V Distributors Private Limited PAN: AABCS3588D CIN: U51900MH1994PTC076003
2.	Address of the registered office	Unit No. 228, Keytuo Industrial Estate, Kondivita Road, Andheri(East), Mumbai- 400059
3.	URL of website	N.A.
4.	Details of place where majority of fixed assets are located	Mumbai. Only Movable assets with Corporate Debtor.
5.	Installed capacity of main products/ services	Corporate Debtor is into Distributorship Activity of liquor business.
6.	Quantity and value of main products/ services sold in last financial year	Quantity - 13,09,003 Cases (12 bottles per Case) Amount (Net off VAT) – Rs. 4,91,59,03,426 **For FY 2022-23**
7.	Number of employees/ workmen	25 Employee (At the initiation of CIRP there were 64 Employees, out of which 38 Employees are relived)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The same can be obtained by the Prospective Resolution Applicants by sending a mail on ip.svdpl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The same can be obtained by the Prospective Resolution Applicants by sending a mail on ip.svdpl@gmail.com
10.	Last date for receipt of expression of interest	09-11-2024
11.	Date of issue of provisional list of prospective resolution applicants	14-11-2024
12.	Last date for submission of objections to provisional list	19-11-2024
13.	Date of issue of final list of prospective resolution applicants	24-11-2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	26-11-2024
15.	Last date for submission of resolution plans	27-12-2024
16.	Process email id to submit Expression of Interest	ip.svdpl@gmail.com

IP Manoj Kumar Agarwal
Interim Resolution Professional of M/s S V Distributors Private Limited
IBBI Reg. No. IBBI/IPA-001/IP-P00714/2017-2018/11222
Correspondence Address:
Finvin Turnaround and Restructuring Private Limited situated at 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059.
Correspondence Email: ipmanoj.agarwal@gmail.com / ip.svdpl@gmail.com
AFA Valid till: 22/11/2024
Date – 11-10-2024
Place - Mumbai

SCHEDULE I
FORM-A PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency And Bankruptcy Board Of India (Voluntary Liquidation) Regulations, 2017) For the attention of the stakeholders of

For the attention of the stakeholders of
M/s. SIGUE SUPPORT SERVICES PRIVATE LIMITED

	PARTICULARS	DETAILS
1.	Name of the corporate debtor	Sigue Support Services Private Limited
2.	Date of incorporation of corporate person	09/01/2008
3.	Authority under which corporate person is incorporated / registered	Company is registered under the Companies Act 1956 (now Companies Act, 2013)
4.	Corporate identity no. / limited liability identification no. of corporate person	CIN: U93000MH2008PTC177636
5.	Address of the registered office and principal office (if any) of corporate person	Unit 4A, AWFIS, Vaman Techno Center, 6th Floor Marol Naka, Makwana Road, Andheri-East, Mumbai City, Mumbai, Maharashtra, India, 400059.
6.	Liquidation commencement date of corporate debtor	10TH October, 2024
7.	Date of closure of insolvency resolution process	Not applicable (voluntary liquidation of solvent company)
8.	Name, address, email address, telephone number & the registration number of the liquidator	Mr. Vallabh Narayandas Sawana IBBI/IPA-001/IP-P02652/2022-2023/14114 Address: Building No. 11, flat no. 505, Regency Sarvam, Ganesh Mandir Road, Titwala (East), Kalyan, District - Thane-421605, Maharashtra Email id: ipvallabhsawana@gmail.com
9.	Last date for submission of claims	09TH November, 2024

Notice is hereby given that the **SIGUE SUPPORT SERVICES PRIVATE LIMITED** has commenced voluntary Liquidation on 10th October 2024.
The stakeholders of **SIGUE SUPPORT SERVICES PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **09th November 2024** to the liquidator at the address mentioned against item 8 above.
The financial creditors shall submit their proof of claims by electronic means only. All other Stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.
Name and signature of liquidator: Mr. Vallabh Narayandas Sawana
Date and place: 11th October 2024, Mumbai.

helios MUTUAL FUND

Har Team ke liye...

NOTICE NO. 21/2024

Notice is hereby given that in accordance with Regulation 59(A) of Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 read with Paragraph 5.1 of SEBI Master Circular for Mutual Funds SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024, the half yearly portfolio of the Schemes of Helios Mutual Fund ('the Fund') as on September 30, 2024 has been hosted on the website of the Fund viz. **www.heliosmf.in/portfolio-disclosure/>>** Half Yearly Portfolio and on the website of AMFI viz.**www.amfiindia.com**

Investors can request for a physical copy or electronic copy of the half yearly portfolio through any ofthe following modes:

1) Telephone: Call at our Investor Contact Centre at 1800 2100 168 (toll free number)
2) Email: Send an email to **customercare@helioscapital.in**
3) Written Request (letter) to:
   a) Registered office or any of the Investor Service Centres of Helios Capital Asset Management (India) Private Limited; or
   b) Computer Age Management Services Ltd (CAMS) at New No.10, (Old No. 178), M.G.R. Salai,Nungambakkam, Chennai - 600 034.

Unitholders are requested to update their latest e-mail id and mobile number to help us serve better.

For Helios Capital Asset Management (India) Private Limited
(Investment Manager to Helios Mutual Fund)
Sd/- — Date : October 09, 2024
Authorised Signatory — Place : Mumbai

Helios Capital Asset Management (India) Private Limited
(Formerly Helios Capital Management (India) Private Limited).
Registered Office : 515 A, 5th Floor, The Capital, Plot C70, Bandra Kurla Complex, Bandra East, Mumbai - 400051, Maharashtra.
Corporate Office : 502, B Wing, The Capital, Plot C70, Bandra Kurla Complex, Bandra (East), Mumbai - 400051, Maharashtra.
Contact : 022-67319600, **Website :** www.heliosmf.in.
Corporate Identification Number (CIN) : U67190MH2021PTC360838

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Motilal Oswal Home Finance Limited

MOTILAL OSWAL HOME LOANS
Regd. Office: Motilal Oswal Tower, Rahimtullah Sayani Road,Opp. Parel ST Depot, Prabhadevi, Mumbai - 400 025, CS : 8291889898 **Website**: www.motilaloswalhf.com, **Email:** hfquery@motilaloswal.com

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)

(UNDER RULE 8 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)

Whereas the undersigned being the authorized officer of Motilal Oswal Home Finance Limited, (Formally known as Aspire Home Finance Corporation Ltd), under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice.

The following borrowers having failed to repay the amount, notice is hereby given to the following borrowers and the public in general that undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned hereunder:

Sr No.	Loan Agreement No. / Name of the Borrower/ Co Borrower/Guarantor	Date of Demand Notice and Outstanding	Date of possession Taken	Description of the Immovable Property
1	**LXTIT00116-170027257/ Rajeev Chiranjeev Mishra & Manorama Rajeev Mishra**	**09-07-2024 for Rs. 1200140/-**	07-10-2024	Flat No.101 & 102 1st Flr B Wing Gayatri Enclave S.No.45 Hissa No.9/D Adivali Dhokali Nr. Namaskar Dhaba Kalyan(E) Thane Nr. Namskar Daba 421306 Kalyan Thane Maharashtra
2	**LXVIR00316-170024794/ Aanshu Pradeep Gupta & Pradeep Moti Gupta**	**09-07-2024 for Rs. 2466328/-**	07-10-2024	Flat No.302&303 3rd Flr Om Parvati Apt Shree Haji Malang Rd S.No.17/1a Adivali-Dhokali Kalyan 0 0 421306 Kalyan Thane Maharashtra

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of Motilal Oswal Home Finance Limited for an amount mentioned herein above and interest thereon.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Place : Maharashtra — Sd/- Authorized Officer
Date : 11.10.2024 — (Motilal Oswal Home Finance Limited)

AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED

Registered Office: 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-400 021. Ph.: (022) 6747 2117 Fax: (022) 6747 2118 E-mail: info@authum.com

DEMAND NOTICE

Whereas the borrowers/co-borrowers/guarantors/mortgagors mentioned hereunder had availed the financial assistance from Authum Investment & Infrastructure Limited("AIIL") (Resulting Company pursuant the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AIIL vide NCLT order dated 10.05.2024) We state that despite having availed the financial assistance, the borrowers/ guarantors/ mortgagors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset on the respective dates mentioned hereunder, in the books of AIIL in accordance with the directives relating to asset classification issued by the National Housing Bank, consequent to the Authorized Officer of AIIL under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers/guarantors/mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc until the date of payment within 60 days from the date of receipt of notices. The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice.

Sr. No.	Loan No. / Name Of The Borrower / Address	Co-Borrower and Guarantor Name Director Name	NPA DATE	Date Of Demand Notice	Outstanding Amount	Loan Amount
1.	**RLCFMUM000309258 / GOLD PLAZA DEVELOPERS PRIVATE LIMITED** Shed No 3 Jetha Compound, Opp Nirmal Park Behind H P Petrol Pump, Kalachowky Mumbai - 400027. Mobile No :- 9820802789 Also At - Cs No 15/1721 Mandvi Division, Bhailal Bhavan, Cess No B 4200 4202, 118 Keshavji Naik Road Mumbai - 400009.	**Prakash Chhaganlal Jain Bharat Chhaganlal Jain Rakesh Prakash Jain Kavita Bharat Jain Girishkumar Chhaganlali Jain Shripal Girish Jain Rekha Girish Jain Surbhi Bharat Jain**	**11-02-2021**	**25-07-2024**	**Rs. 6,12,32,939.80** (Rupees Six Crore Twelve Lakh Thirty Two Thousand Nine Hundred Thirty Nine Rupees and eighty paisa only)	**Rs. 10,00,00,000/-** (Rupees Ten Crore Only)

Property Address Of Secured Assets :- All That Piece And Parcel Of Land Being Situated At 118, Keshavji Naik Road, Bombay- 400009 Admeasuring About 511 Sq. Yards. Equivalent To 427.26 Sq. Mtrs. Bearing Plot No. 20 Of The Nowroji Hill Estate Of The Boards In The City And Island And Sub- Registration District Of Bombay, Which Piece Of Land Forms Portion Of The Lands Bearing Survey No. 3183 And 3184 Assessed To Municipal Ward "B" No. 4200-4202 (Old), Street No. 18-24-26-28 (And Present Street No. 118) And Bearing Cadastral Survey No. 15/1721 Of The Mandvi Division And Bounded As Follows :- On Or Towards The North By Plot No. 19 Of The Said Estate Leased To Ladha Ganpat And Nagji Ganpat, On Or Towards The South- By First Chinch Bunder Cross Road, On Or Towards The East-By Chinch Bunder Road, Now Known As Keshavji Naik Road, On Or Towards The West- By Land By The Board Laid Out As Passage Twenty Feet In Width.

Sr. No	FLAT NO.	CARPET AREA OF FLAT IN SQ MTRS	CARPET AREA IN SQ FEET
1	801	59.01	635.1777
2	1201	62.19	669.4069
3	1401	34.34	369.632
4	1402	60.79	654.3375
5	1802	46.23	497.6151
6	1902	51.51	554.4485
7	1903	34.76	374.1532
8	2001	46.94	505.2575
9	2002	50.39	542.3929
10	2003	38.93	419.039
11	2101	49.58	533.674
12	2102	45.81	493.094
13	2103	40.14	432.063
14	2201	49.58	533.674
15	2202	53.75	578.56
16	2203	38.93	419.039
17	2301	49.58	533.674
18	2302	53.75	578.56
19	2303	38.93	419.0386
20	2401	49.58	533.6742
21	2402	53.75	578.5596
22	2403	38.93	419.0386

In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers and/ or their guarantors (where ever applicable) to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act. 2002 and the applicable rules there under.

Please note that under Section 13 (13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Dated : 11.10.2024 — Authorized Officer,
Place : Mumbai — Authum Investment & Infrastructure Limited

CLASSIFIEDS

PERSONAL

CHANGE OF NAME

I SHIV SUNNY S/O SANJEEV KUMAR SHARMA R/O E-401 Esmeralda By Naiknavare Kadamba Plateau Panelim Tiswadi Bainguinim Velha- North Goa-403402 changed my minor Son's name DEV KHWAJA SHARMA to RAGHAV MAHIR SHARMA aged-1-Years.
0040753550-1

I ANIKET S/O ARUN KUMAR R/O Vista De Campo 2nd Floor Deussua Salcete Chinchinim Goa-403715 changed my name to ANIKET KUMAR.
0040753549-1

THANKS GIVING

HOLY Spirit Thou who makes me See Everything and Shows me the way to Reach My Ideals, you who gives me the Divine Gift to forgive and forget the Wrongs thatis done unto me and who is in all instances of my life with me I in this short Dialogue want to thank you for everything and confirm once more that I do notwant to be Separated from you, no matter how great the, material desire may be I want to Be with you and my loved ones in your perpetual glory forever Amen – ZDS
0070925335-1

GOKHALE EDUCATION SOCIETY

Prin. T. A. Kulkarni Vidyanagar Nashik - 422005.
Tel.: 0253-2574682

Applications are invited for the post of Principal from only eligible & qualified candidates on a plain paper within 15 days from the date of this advertisement giving complete Biodata, certified copies of certificates / caste certificate / marksheets / one passport size photograph alongwith IPO or Demand draft of Rs. 500/- for open category & Rs. 250/- for reserved category (non refundable) in favour of Secretary, Gokhale Education Society, Nashik-5. Principals post to be filled from the academic year 2024-25 for Gokhale Education Society's **Grant-in-aid** colleges affiliated to Savitribai Phule Pune University, Pune & Mumbai University, Mumbai.
[Ref.: NOC No. JDHEPune/NOC/2024/57, dated 10.10.2024].

Sr. No.	Name of the college	No. of Post	Category
1.	BYK College of Commerce, Nashik - 5	01	Open to All
2.	NBT Law College, Nashik - 5	01	
3.	RNC Arts, JDB Commerce & NSC Science College, Nashik Road	01	
4.	College of Education, Sangamner, Dist. Ahmednagar	01	
5.	Shri. Bhausaheb Vartak Arts, Commerce & Science College, Borivali, Mumbai - 91	01	
6.	Dr. T. K. Tope Arts & Commerce Night College, Parel, Mumbai - 12	01	
7.	College of Education & Research, Parel, Mumbai - 12	01	
8.	N. B. Mehta Science College, Bordi, Dist. Palghar.	01	

The appointment for the post of Principal is a tenure post of 5 years or till the age of superannuation whichever is earlier.
The above posts are open to all however candidates from any category can apply for the posts.
Qualifications : 1) A Master's Degree with at least 55% marks (or an equivalent grade in a point scale wherever grading system is followed) by a recognized University. 2) Ph.D. Degree. 3) Professor / Associate Professor with a total service / experience of at least fifteen years of teaching / research in Universities, Colleges and other Institutions of higher education. 4) A minimum of 10 research publications in peer-reviewed or UGC listed journals and 5) A minimum of 110 Research Score as per Appendix II, Table 2 and other requirements are as prescribed by the UGC notification dated 18th July, 2018, Government of Maharashtra Resolution No. Misc-2018/C.R.56/18UNI-1, dated 8th March, 2019 & University Circular No. TAAS/(CT)/ICD/2018-19/1241, dated 26th March, 2019 and revised from time to time".
Pay Scale : As per Government / UGC / University rules.
Notes : 1) A relaxation of 5% may be provided from 55% of the marks at the Masters level for the SC / ST & OBC category & Physically and visually differently abled categories. 2) The reservation for Women and Physically challenged persons shall be as per the Government of Maharashtra rules. 3) Reservation for Women will be as per University Circular No. BCC/16/74/1998 dated 10th March 1998. 4% reservation shall be for the persons with disability as per University Circular No. Special Cell/ICC/2019-20/05 dated 05th July, 2019. Application with full details should reach the **Secretary, Gokhale Education Society, Prin. T. A. Kulkarni Vidyanagar, Nasik-5.** Details advertisement is available on society's website : www.gesociety.in
Other Points : 1) Candidates already employed shall apply through proper channel. 2) Applicants are required to account for breaks, if any, in their academic career. 3) Candidates having knowledge of English & Marathi will be preferred. 4) Services of selected candidates are transferable in the Society's Grant-in-Aid Colleges / Institutions. 5) Please note that the recruitment procedure initiated by this advertisement is subject to decision by Hon'ble Bombay High Court, Aurangabad Bench & Bombay High Court, on writ petition No. 12051/2015.

(Dr. Mrs. D. P. Deshpande)
Date : 11.10.2024 — **Secretary**
Gokhale Education Society